CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

RA No.38/2003 in
O.A.No.2806/2002

New Delhi this the 17th day of January, 2003.

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Govt. of NCTD & Others ... Applicants

Versus

Ved Prakash Sharma ...Respondent

O R D E R (BY CIRCULATION)

The present RA is filed by the review applicants, seeking review of my order dated 16.12.2002 passed in OA No.2806/2002.

2. I have perused our order dated 16.12.2002 and also the review application. I do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. If the review applicants are not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA they seek to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)
Member(J)

'San.'